

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE P.V.KUNHIKRISHNAN

FRIDAY, THE 08TH DAY OF MAY 2020 / 18TH VAISAKHA, 1942

BA NO.2047 OF 2020

(Crime No. 89/2020 of Kattakada Police station, Thiruvananthapuram District)

Petitioner/3rd Accused

Stanly John @ Saju, aged 47 years,
S/o. Stephenson, Kotaikonam Veedu,
Charupara, Kattakada P.O., Thiruvananthapuram.

By Adv. Sri. K. K. Dheerendrakrishnan
Smt. N. P. Asha

Respondents/Complainants:

1. State of Kerala represented by Public Prosecutor,
High court of Kerala, Ernakulam – 682 031.
2. Station House Officer,
Kattakada Police Station,
Kattakada, Thiruvananthapuram – 695 572.

By P.P. Sri.Ajith Murali & Santhosh Peter(Sr)

THIS BAIL APPLICATION HAVING BEEN FINALLY HEARD ON 08.05.2020,
THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

P.V.KUNHIKRISHNAN, J

Crl.M.A. of 2020
in
B.A.No.2047 of 2020

Dated this the 8th day of May, 2020

O R D E R

The above petition is filed to delete condition no.6 in BA No.2047 of 2020 in which this court imposed a condition not to enter the jurisdiction limit of Kattakada Police Station.

2. The counsel for the petitioner submitted that he is residing within the jurisdiction of Kattakada Police Station. He also submitted that, his wife and minor child alone are residing in their house and his presence at his residence is necessary during this lockdown period. He also submitted that the co-accused in this case, namely the 5th accused was granted bail without any such condition.

3. The learned Public Prosecutor has no objection in

deleting such a condition.

After hearing both sides, the condition not to enter jurisdiction limit of Kattakada Police Station, mentioned in condition no.6 in order dated 21.04.2020 in B.A.No.2047 of 2020 is lifted.

P.V.KUNHIKRISHNAN, JUDGE

VPK